

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 04/2022

Sanjay Kumar

Applicant

Versus

Union of India and ors.

Respondents

**Action Taken Report (ATR) of Sachin Gupta,
Commissioner, Municipal Corporation, Panchkula in
compliance of order dated 19 October 2023 passed by this
Hon'ble Tribunal.**

RESPECTFULLY SHOWETH:

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi while hearing of OA No. 04/2022 on 19 October 2023 directed to submit fresh report on following points:-
 - i. *"The solid waste analysis and the figures relating to generation, collection and processing of waste in Panchkula, Haryana.*
 - ii. *The quantity of existing legacy waste in Section 23, Panchkula and Village Jhuriwala and the extent of its remediation in the last one month and the steps which are planned for remediating the entire legacy waste from these two areas.*
 - iii. *The details of land which have been earmarked and made available for solid waste management system to process waste of Panchkula – Pinjore and timelines for setting up of waste processing plant.*
 - iv. *Mode of disposal of RDF, Inert waste and C&D waste arising out of bio-mining of legacy waste and processing plant.*



- v. *Quantity of waste transported to waste processing plant at Patvi, Ambala and the agreement to this effect considering the adequacy of the receiving waste processing at Ambala.*”
2. That in compliance of ibid directions, the action taken report of the Commissioner of Municipal Corporation, Panchkula is as under: -
 - i. In the area of Municipal Corporation Panchkula, approximately 180-220 tons per day of waste is generated and collected from door to door. Subsequently, the daily waste is transported to PATVI, AMBALA for further processing. Windrows are then created, and these windrows are regularly tossed and turned to enhance passive aeration. After 28 days, the waste is segregated using trommel machines, and the fractions (compost, inert and RDF) are stacked under the conveyor. The agency is assigned with the responsibility of disposal of this fraction. During month of December, 2023 total 3630.39 MT waste was processed. Compost quantity was 3179.07 MT, RDF quantity was 536.13 MT, C&D waste quantity was 7.57 MT and recyclable material was 29.87 MT. Compost was given to Farmers, Nursery and National Highway authority of India as per their demand. C&D waste was given to NHAI. RDF was given to M/s Earth Enviro Wastocare, Co-Processing plant at Rajkot (Gujrat). The agency hired has given recyclable material to M/s Triotap Technologies Pvt Ltd.
 - ii. That it is further submitted that, as per the given work order to M/s Pooja Consultation company issued by MUNICIPAL CORPORATION PANCHKULA vide memo No. 6304/EE-I/MCPKL DATED 26 May 2023, the quantity of legacy waste at the **Sector-23** dumpsite is 3,04,645.63 MT. According to the work order, the date of commencement is 22 June 2023, and the date of completion is 21 March 2024. However, due to the monsoon season, the work was delayed, and the actual date of start was 13 September 2023. Unfortunately, due to weather conditions in September and October and some issues with machinery parts, the waste

processed at an average of 817.00 MT per day. The processing quantity from the period 13 September 2023 to 31 December 2023 is 87,465.00 MT. Out of this processed waste, 63085.917 MT has been disposed of.

Similarly, for the second project (**Jhuriwala**), the work order was issued in favour of M/s Pooja Consultation company was issued by the MUNICIPAL CORPORATION PANCHKULA vide memo No. 6317/EE-I/MCPKL DATED 30 May 2023. The quantity of legacy waste at the Jhuriwal dumpsite is 90,837.45 MT. The date of commencement, as per the work order, is 26 June 2023, and the date of completion is 25 February 2024. Due to the monsoon season, the work was delayed, and the actual work started on 04 December 2023. In the month of December 2023, the weather was favorable, and by 31 December 2023, the processing quantity reached 21,355.00 MT. Out of this processed waste, 17674.163 MT has been disposed of.

(Municipal Corporation Panchkula is committed to both the legacy projects quantity will be achieved within the completion date mentioned in the work order, i.e., Sector-23 is 21 March 2024, and Jhuriwala is 25 February 2024).

- iii. That it is further submitted that a elaborated examination of the Solid Waste processing plant in Panchkula has carried out. Based upon CPHEEO and other existing regulations various criteria have been formulated.

Site Selection Criteria as per SWM Rules, 2016

Criteria for landfill site	Required as per SWMRules,2016
Design Life Period	20-25years
Distance from River	>100Mtrs
Distance from Pond	>200Mtrs
Distance from Highway	>200Mtrs

Distance from Habitation	>200Mtrs
Distance from Public Parks	>200Mtrs
Distance from Water supply wells	>200Mtrs
Water table*	2mtlfrom bottom Liner of landfill
Earthquake zone*	500mfromfault Line fracture
Airport/Airbase	>20Kms 10-20Kms.
Floodplains(100Yrs.)	Not Allowed
Zone of Coastal Regulations	Not Allowed
Wetland	Not Allowed
Critical Habitat Area	Not Allowed
Sensitive Eco Fragile Area	Not Allowed
General Conditions: EIA Notification 2006; Project is category A if	EIA Notification 2006;Requirement
Protected Area under Wildlife	>10Kms
Critically Polluted Area under CPCB	>10Kms
Notified Eco Sensitive Area	>10Kms
Interstate Boundaries or International Boundaries	>10Kms

Site selection criteria as per CPHEEO Manual.

S.No.	Criteria	CPHEEO Manual Requirement
1	Lake/Pond	200m away from the Lake/Pond
2	River/Streams	100m away from the river/stream
3	Flood Plain	No Land fill shall be constructed Within a 100-year flood plain
4	Highway	Away from 200m NHAI/State
5	Public Parks	300m away from public parks
6	Wet Lands	No landfill within wetlands
7	Habitation	500 m away from the notified habitation
8	Groundwater Table	Ground water table>2 m
9	Critical Habitat Area	No land fill within the Critical habitat area. It is defined as the area in which 1 or more end angered species live

10	Airports	No land fill within 20 Km
11	Water Supply Schemes/Wells	Minimum 500 m Away
12	Coastal Regulation Zone (CRZ)	Should not be sited

On the basis above criteria various pockets in the village namely Jalouli, Khatouli, Boonga, Tibbi, Sabilpur, Khet Parali, Ganeshpur, Tirlokpur, Bhud, Rattewali, Kanauli, Shamtoo, Amrala, Manak Tabra, Batwal, and Haripur were identified for the establishment of solid waste processing plant in the district Panchkula. However, only first 2 pockets, i.e., in villages Jalouli & Khatouli are within the limits Municipal Corporation Panchkula these villages land are classified as choe land (**Gair Mumkin Nadi land**).

That in view of the position explained above that, MC Panchkula has requested the DC, Panchkula, for necessary intervention to provide panchayat land in rural area of villages, Boonga, Tibbi, Sabilpur, Khet Parali, Ganeshpur, Tirlokpur, Bhud, Rattewali, Kanauli, Shamtoo, Amrala, Manak Tabra, Batwal, and Haripur. Besides, the Municipal Corporation Panchkula is exploring the option of acquisition of Private land from private owners through the **E-Bhoomi portal**.

That in addition to the above, possibilities are also being explored regarding the selection of the existing site at Jhuriwala for the establishment of a solid waste processing plant, which was originally designated site for the plant. This decision can be implemented after the completion of the ongoing legacy project at Jhuriwala and obtaining the necessary clearances from the Environment Department and other relevant authorities, as the Environmental Clearance for the Jhuriwala site was obtained earlier as well.

- iv. That quantum of legacy processed is already mentioned in point no. ii above. Out of processed waste at Sector-23 site, 63085.917 MT fraction has been disposed. Out of processed waste at Jhuriwala site, 17674.163 MT fraction has been disposed. Total 80760.07 MT fraction has been disposed of from both sides. The agency is assigned with the responsibility of disposal of this fraction. Compost quantity was 66731.43 MT, RDF quantity was 12938.74 MT, C&D waste quantity was 218.04 MT and recyclable material was 871.84 MT. Compost and C&D waste was sent to private individual for land filling. RDF was given to M/s Earth Enviro Wastocare, Co-Processing plant at Rajkot (Gujrat). The agency hired has given recyclable material to M/s Triotap Technologies Pvt Ltd.
- v. That in a meeting of the High-Powered Works Committee (Constituted vide notification dated 18 February 2023) was held on 16 April 2023 to deliberate about the current site for scientific disposal of solid waste. The discussion centered around Door-to-Door Collection, Segregation, Transportation, as well as Processing of waste in MC, Panchkula. During the meeting, it was decided that the solid waste of MC Panchkula would be transferred to the processing site of MC Ambala at Patvi for further processing and disposal of different fractions (**Annexure R/1**). It is humbly submitted that land measuring 17 acres is developed at patvi, Ambala for processing of waste received from Ambala and Panchkula which is adequate for processing of waste received at site. Land measuring 9 acre is used for processing of waste generated from Panchkula and land measuring 8 acre is used for processing of waste generated from Ambala (190 MT approx.).



3. That the Municipal Corporation, Panchkula and Municipal Council, Kalka-Pinjore is taking sincere and effective steps to comply with the directions of this Hon'ble Tribunal. However, slight delay has occurred due to some unavoidable circumstances as mentioned above and the deponent regrets the same. Further, Municipal Corporation Panchkula assures this Hon'ble Tribunal that the answering respondents are committed to remove all the legacy waste and scientific disposal of fresh waste within the committed time period.
4. That the aforesaid status report is approved by the Chief Secretary, State of Haryana and same may kindly be allowed to be placed on record of this Hon'ble Tribunal in compliance of the order dated 19.10.2023 passed by this Tribunal. It is undertaken to comply with further directions and to place on record further report/documents as directed by this Hon'ble Tribunal.

Place: Panchkula
Date:08.01.2023


(Sachin Gupta)
Commissioner,
Municipal Corporation, Panchkula



To

Commissioner,
Municipal Corporation,
Ambala.

Subject:- Memo No:- EE-IV/DULB/2023/1821 Dated:- 19/04/23
Regarding transportation of the waste for the work of 'Door-to-Door
Collection, Segregation, and Transportation as well as Processing of
waste in MC, Panchkula'.

On the subject cited above.

2. It is submitted that the meeting of High Powered Works Committee (Constituted vide notification dated 18.02.2023) was held on 16.04.2023 at 03:00 PM under the Chairmanship of Hon'ble Chief Minister Haryana, regarding for the work of Door-to-Door Collection, Segregation, Transportation as well as Processing of waste in MC, Panchkula.
3. In the meeting it was decided that the Solid Waste of MC, Panchkula is to be transferred to the processing site of MC, Ambala at Patvi for further processing and disposal of different fractions produced after the processing.
4. Therefore, I have been directed by the competent authority to request you to allow the waste of Municipal Corporation, Panchkula to be dumped and processed at the patvi dumpsite.


Executive-Engineer-IV
for Director General, Urban Local Bodies,
Haryana, Panchkula.

CC:-

1. PA/DGULB.
2. PA/CE.